

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-6038-JK (LD) of 2022**

**DATED:- 18 - 08 - 2022**

Sanction is hereby accorded to the appointment of Officer's of Police Department (Home Department) as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)

Secretary to Government

Dated:- 18- 08 - 2022

No:-LAW-OIC/153/2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Principal Secretary to Government, Home Department
6. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
7. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

  
18/8  
(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.6038-JK(LD) of 2022 dated 18.08.2022

S.No	Case Title Case No.	OIC
1.	Shakeel Ahmad V/s U.T of J&K and others OA 376/2020	DySP Akshay kumar Khajuria ARP-983932 SO to DIG Railway.
2.	Hafizullah Mir V/s U.T and others TA 76/2020	DySp Ab Hamid EXK-932013 DySP GRP Lines/SO GRP
3.	Assadullah Mir V/s U.T of J&K and others OA 165/2020	Awantipora.
4.	Parvaiz Ahmad Dar U.T of J&K WP( C) 1178/2020	
5.	Mohd Latief V/s U.T of J&K and others WP(C) 1184/2021	Naresh Singh Sharma EXJ-936109 DySP GRP Lines Jammu
6	Mandeep Singh Gill V/s Union of India and others WP© No. 216/2022	Sh. Rohit Chadgal, Dy.SP (Hqrs) CID SB Jammu JKPS-125853
7	Touseef Rasool Dar Vs UT of J&K and Others. WPC No. 1517/2022	Sh. Ravinder Pal Singh – SSP (KPS017355), SO to ADGP Security J&K
8	Mst Zeba Begum and Another Vs UT of J&K and Ors WPC No. 146/2022	
9	Bashir Ahmad Jagal V/s UT of J&K and others CCP(S)No. 309/2022, inWP(c) NO1255/2022	
10	Yogesh Raj Sharma and others V/s U.T of J&K & others WP (C) No 992/2022, CM NO 2976/2022.	Shri. Rajesh Sharma, Dy. S.P, Home Guards, Jammu

2/2  
18/8